

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

27. MA 2914/2019 MA 2915/2019 in CP 833/2019

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.04.2024**

NAME OF THE PARTIES:- Mr Dushyant Saraswat
V/s
Midhunter Games Technologies Pvt
Ltd & Ors

Section: 241-242 of Companies Act, 2013

ORDER

Counsel, Shivanand A Mishra appeared for the Respondent nos. 2 and 3. None present on behalf of the Petitioner. Perusal of the record reveals that the Petitioner has not been appearing for a long. It appears that the Petitioner does not want to prosecute the matter any further. In these circumstances, this bench has left with no option other than to dismiss the present Company Petition. Accordingly, **CP 833 (MB)2019** is **dismissed** for **non-prosecution**. In view of this, **MA 2914 of 2019 and MA 2915 of 2019** shall also stand **disposed of** as **dismissed** in terms of the above order. File be closed and consigned.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)